

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
ALLAHABAD**

REGIONAL BENCH - COURT No. I

Service Tax Appeal No.71303 of 2018-[SM]

(Arising out of Order-in-Appeal No.165-ST/APPL/KNP/ADG-NACIN/2017-18 dated 18/04/2018 passed by Commissioner (Appeals) Central Excise & Service Tax, Kanpur)

M/s Technocrat Enterprises,

.....Appellant

(132/495-A, Babupurwa, Kanpur)

VERSUS

Commissioner of Central Excise,

....Respondent

(Kanpur)

APPEARANCE:

A letter on record, for the Appellant
Shri Shiv Pratap Singh, Authorised Representative for the Respondent

CORAM: HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)

FINAL ORDER NO-71791 / 2019

DATE OF HEARING : 04 October, 2019
DATE OF DECISION : 04 October, 2019

PER: ANIL G. SHAKKARWAR

The appellant has submitted an application for withdrawal of appeal. Appeal is dismissed as withdrawn.

(Dictated and pronounced in open court)

**(Anil G. Shakkarwar)
Member (Technical)**

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